

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'C': NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**ITA No.4229/DEL/2015  
[Assessment Year: 2010-11]**

Mr. Sunil Choukikar, 501, Skyland Apartment, Plot No. GH-17, Sector-56, Gurgaon, Haryana-122001	DCIT, Circle-26(2), New Delhi
<b>PAN-AECPC3441H</b>	
Assessee	Revenue

Assessee by	Sh. Neelesh Kr. Jain, CA
Revenue by	Ms. Anima Bernwal, Sr. DR

<b>Date of Hearing</b>	<b>02.08.2021</b>
<b>Date of Pronouncement</b>	<b>02.08.2021</b>

**ORDER**

**PER KUL BHARAT, JM**

This appeal filed by the assessee is directed against the order dated 30.03.2015 of the learned CIT(A)-9, New Delhi, relating to Assessment Year 2010-11.

2. The learned counsel for the assessee, vide its letter dated 02.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year

under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Considering the aforesaid situation, the captioned appeal is consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeal is consigned to record and, for statistical purposes, is treated as dismissed.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 02.08.2021.

**Sd/-**

**[PRASHANT MAHARISHI]  
ACCOUNTANT MEMBER**

**Sd/-**

**[KUL BHARAT]  
JUDICIAL MEMBER**

**Delhi;** Dated: 02/08/2021.

*Shekhar, Sr. P.S*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi